

(1906) 05 BOM CK 0001

In the Bombay High Court

Case No : Criminal Application for Revision No. 52 of 1906

In Re: Kalidas Rewadas

Date of Decision : 04-05-1906

Acts Referred:

Criminal Procedure Code, 1898 (CrPC) — Section 476

Citation : (1906) 8 BOMLR 477

Hon'ble Judges : Russell, J;Lawrence Jenkins, J

Bench : Division Bench

Judgement

1. The Court reject the application on the ground that it is of opinion that the Income Tax Collector is not a Court, within the meaning of Section 476 of the Criminal Procedure Code.